

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
STARRED QUESTION NO : 115
(TO BE ANSWERED ON THE 13th February 2023)

SAFETY AND EMERGENCY PROTOCOLS FOR AIRLINES

*115. SMT PRIYANKA CHATURVEDI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has prepared any ranking of airlines adhering to safety and emergency protocol
- (b) if so, the measures taken against poor performing airlines in this regard
- (c) whether there are any regulatory guidelines for the safety and emergency protocols for airports, if so, the details thereof and
- (d) the authority accountable for lapses in adherence to the protocol?

ANSWER

MINISTER OF CIVIL AVIATION

(Shri Jyotiraditya M. Scindia)

(a) to (d) A statement is laid on the Table of the House.

Statement referred in reply to Part (a) to (d) of Rajya Sabha Starred Ques. No. 115 regarding "Safety and Emergency Protocols for Airlines" to be answered on 13.02.2023.

(a) & (b) Directorate General of Civil Aviation (DGCA) carries out certification of various operators and also carries out surveillance/audits at regular intervals vide published Annual Surveillance Plan (ASP) to ensure that continued compliance is maintained by the operators. However, no airline wise ranking is done by DGCA. Violations to stipulated Rules & Regulations are dealt as per the Enforcement Policy and Procedures Manual (EPPM) and enforcement actions are taken accordingly.

(c) Aerodrome design & operation of Airports are regulated as per DGCA Civil Aviation Requirement Section 4 Series B Part I & Civil Aviation Requirement Section 4 Series F Part V. Runway safety is regulated as per Civil Aviation Requirement Section 4 Series X Part I.

Various Aerodrome Advisory circulars are released from time to time to guide aerodrome operators to enhance safety at airports..

(d) The aerodrome operator is required to ensure that:

(i) aerodrome facilities, equipment, services, and procedures are operated and/or maintained properly and efficiently in accordance with the Aerodrome Manual submitted to DGCA.

(ii) the applicable standards set out in the CARs, and

(iii) conditions specified in the aerodrome license.

The aerodrome In-charge / Airport Director / Chief Operating Officer is responsible for the operations of the aerodrome and is the designated "ACCOUNTABLE MANAGER".
